

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 1002/82
(OA.511/87)

: Date of order 21.4.94

Neru

: Applicant

V/s

Union of India & Others : Respondents

Mr. J.K. Kaushik : Counsel for the applicant

Mr. Manish Bhandari : Counsel for the respondents

CORAM

Hon'ble Mr. Gopal Krishna, Member (J)

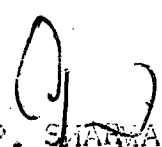
Hon'ble Mr. O.P. Sharma, Member (A)

AS PER HON'BLE MR. O.P. SHARMA, MEMBER (A)

Applicant Neru has filed this application u/s 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to take him back on duty. He has further prayed for quashing the order of removal from service if any. He has also sought a direction for payment of salary w.e.f. 3.9.87.

2. We have heard the learned counsel for the parties and have gone through the records.

3. During the course of arguments, the learned counsel for the applicant stated that he does not press this application on merits. This application, therefore, dismissed as not pressed with no order as to costs.


(O.P. SHARMA)
Member (A)


(GOPAL KRISHNA)
Member (J)